

The Gazette



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NEW DELHI, SATURDAY, JANUARY 15, 1949

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE

NOTIFICATIONS

New Delhi, the 15th January 1949

No. 6/E.—The following appointment is made:—

ARMY HEADQUARTERS, INDIA

To be Chief of Army Staff and C-in-C., Indian Army

Lt.-Col. (T/Brig.) (A/Lt.-Gen.) K M. CARIAPPA (IA-937), O.B.E., I.A., and is granted actg. rank of Gen, 15th Jan. 1949.

No. 7/E.—In exercise of the powers conferred by sub-section (2) of Section 241 of the Government of India Act, 1935, as adapted by the India (Provisional Constitution) Order 1947 the Governor General is pleased to direct that the following amendments shall be made to the schedule in the Civilians in Defence Services (Revision of Pay) Rules 1947, namely —

In the said schedule under the head 'Headquarters, Formations, Station Staff Offices, Record Offices and Units' add the following:—

Name of Post.	Existing Scale	Prescribed Scale
	Rs.	Rs.
General Supervisor	Under consideration.
Civilian Instructor (Trades)	Local Merit rates	55-3-85-EB-4-125-5-130.

No. 8/E.—In exercise of the powers conferred by sub-section (2) of Section 241 of the Government of India Act, 1935, as adapted by the India (Provisional Constitution) Order 1947 the Governor General is pleased to direct that the following amendments shall be made to the schedule in the Civilians in Defence Services (Revision of Pay) Rules 1947, namely —

In the schedule annexed to the said rules under the head "Directorate of Ordnance Services, Directorate of Technical Development, Directorate of Mechanical Engineering" add the following:—

Name of Post	Existing Scale	Prescribed Scale
	Rs.	Rs.
Civilian Instructor (Trades).	Local merit rates.	55-3-85-EB-4-125-5-130.

No. 9/E.—In exercise of the powers conferred by sub-section (2) of Section 241 of the Government of India Act, 1935, as adapted by the India (Provisional Constitution) Order 1947 the Governor General is pleased to direct that following amendments shall be made in the Civilians in Defence Services (Revision of Pay) Rules 1947, namely:—

In the Schedule annexed to the said rules, *under* the head "Civilians Followers G. G. Body Guard" in column 3 under the prescribed scale against Tailors.

For "under consideration"

Substitute "35-1-50-EB-2-60. Present incumbent to be continued in his existing pay".

No. 10/E. In exercise of the powers conferred by sub-section (2) of Section 241 of the Government of India Act, 1935 as adapted by the India (Provisional Constitution) Order 1947 the Governor General is pleased to direct that the following amendments shall be made to the schedule in the Civilians in Defence Services (Revision of Pay) Rules 1947 namely:—

In the said schedule under the head "Corps of Indian Signals"

(i) Against Draughtsman

Under the column for prescribed scale
for "under consideration"

substitute "60-4-120-EB-5-150".

(ii) Against Tailor

Under the column for prescribed scale,
for "under consideration"

substitute "35-1-50-EB-2-60".

(iii) Against Carpenter and Joiner

Under the column for prescribed scale,
for "under consideration"

substitute "40-1-50-2-60-EB-3/2-75".

H. M. PATEL, Secy.